

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 196 of 2015 & IA-335 of 2015,**  
**Appeal No. 186 of 2015 & IA-318 of 2015 and**  
**O.P. 1 of 2015**

**Dated :** 2<sup>nd</sup> December, 2015

**Present :** **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Appeal No. 196 of 2015 & IA-335 of 2015**

BSES Rajdhani Power |Ltd. & Anr. .... Appellant(s)  
Versus  
Delhi Electricity Regulatory Commission .... Respondent(s)  
Counsel for the Appellant (s) : Mr. Hasan Murtaza  
Counsel for the Respondent (s) : None

**Appeal No. 186 of 2015 & IA-318 of 2015**

Tata Power Delhi Distribution Ltd. .... Appellant(s)  
Versus  
Delhi Electricity Regulatory Commission .... Respondent(s)  
Counsel for the Appellant (s) : Mr. Alok Shankar  
Mr. Vaibhav Chaudhary  
Counsel for the Respondent (s) : None

**O.P. 1 of 2015**

Tata Power Delhi Distribution Ltd. .... Appellant(s)  
Versus  
Delhi Electricity Regulatory Commission .... Respondent(s)  
Counsel for the Appellant (s) : Mr. Anjani Kr Singh  
Mr. Alok Shankar, Mr. Nayantara  
Pandey, Mr. Vaibhav Chaudhary  
Counsel for the Respondent (s) : Mr. Hasan Murtaza for Intervener

**ORDER**

There is a prayer for adjournment in this batch of Appeals being Nos.196 of 2015, 186 of 2015 & O.P. No. 1 of 2015 on behalf of the Appellants.

Post this batch of Appeals for hearing on **11<sup>th</sup> February, 2016.**

(T. Munikrishnaiah)  
Technical Member

(Justice Surendra Kumar)  
Judicial Member

*rkt/vt*